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**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17-09-2020 AT 10.30 A.M
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

APPLICATION NUMBER : MA/343/2019 in
PETITION NUMBER : CP/193/IB/2018
NAME OF THE PETITIONER(S) : Sundaresan Nagarajan (RP)
P Dot G Constructions Pvt. Ltd
NAME OF THE RESPONDENT(S) : Sai Trading & Interiors & 2 Ors
SECTION : 43, 45 & 49 of IBC, 2016

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ORDER

Mr. Ravi Rajagopalan, Advocate for the Applicant and Mr. E.Omprakash, Senior Advocate for R1 & R2 are present through Video Conferencing Platform.

In relation to R3, it is brought to the notice of this Tribunal that R3 has already been set ex-parte as recorded by this Tribunal in the Order dated 02.09.2019.

In relation to consideration of the main Company Petition in CP/343/2019, Ld. Advocate for the Applicant brings to the notice of this Tribunal that another Application in IA/144/2020 has been filed seeking for placing on record certain additional documents to be filed as well as seeking for a consequential relief. However, the said IA/144/2020 has not been posted in today's cause list.

In the circumstances, we direct the Registry to post the Application in IA/144/2020 along with MA/343/2019 as listed today for the consideration of this Tribunal. In relation to IA/144/2020 if the Respondent chooses to file a Counter he may do so for which an

opportunity is granted within three weeks. Post the Application in IA/144/2020 along with MA/343/2019 on **04.11.2020**.

Let copies of additional documents which have been filed along with IA/144/2020 be made available to the Counsel for the Respondent namely, R1 & R2 within one week from today in entirety.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)